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during the month of October, 1980-and November, 1980 hag increased by about 7.3 per cent and about 20.5 per cent respectively over the generation in the corresponding period last year. The, capacity utilisation of thermal power plants has also shown considerable improvement in the month' of November, 1980 when the plant load factor has increased from 42 per cent to about 45.6 per cent.

Transfer of Chief Justices of States

2256. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that the transfer of Chief Justices from their respective States will create much delays in the dispensation of justice to the litigant public due to the ignorance of the judges regarding the State laws and local languages; and

(b) if so, what is the reaction of Government in this regardd?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) Government do not feel that transfers of the Chief Justices will lead to delay in the dispensation of justice.

Accident in WALNI c©al mines

2257. SHRI B. D. KHOBRAGADE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that one person died and two persons were injured in an accident in WALNI coal mines in Silewara of Western Coal Fields on 26th November, 1980 due to fall of roo'f;

(b) whether similar accidents have occurred in the recent past;

(c) if so, what are the reasons for such continuous accidents; and

(d) what steps are being taken to prevent such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

to Questions

(b) No accident of this type has occurred in the WALNI colliery in the recent past.

(c) Does not arise.

I' The Committee on Safety in Coal Mines, set up by Government, has inter alia studied the occurence

accidents as a result of roof fall. It has come to the conclusion that such accidents can be avoided with increased mechanisation in the coal mining operations. For this purpose mechanisation of the coal face should be introduced through longwall mining, mechanisation of board and pillar system and better stowing operations Since the mechanisation involved requires time a number of other measures to prevent roof fall accidents have been suggested by the Committee. These recommendations have been accepted and are being implemented according to a time bound programme. As a result of measures taken to improve safety conditions in coal mines the r^ate of accidents has declined.

Displaced persons who died in the camps at Dandakaranya

2258. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister of SUPPLY AND REHABILITATION be pleased to "state:

(a) how many displaced persons including children have died in the camp_s at Dandakaranya since they were taken there for rehabilitation;

(b) what medical facilities and dietary provisions are being provided to save the unfortunate persons during the period pending their rehabilitation;

(c) how much amount *dt* money has been spent for adequate provisions for diet and medical facilities for those families of displaced persons in Dandakaranya during the last three years; and

(d) what Me the reasons for the unusual delay in rehabilitating the displaced persons at Dandakaranya?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUN-GON): (a) The information is not available with Government.

(b) Every Karmi Shibir in Dandakaranya is within easy reach of a medical unit which provides free medical aid. The displaced persons are also provided with cash dole_s at prescribed rates and rations at subsidised rates.

(e) No separate figures ar_e avail able.

(d) Ther_e is no unusual delay since the rehabilitation of the remaining 2,000 families or so i_s likely to be completed by June, 1981.

Families of displaced persons since rehabilitated

2259. SHRI AMARPROSAD CHAK-RABORTY- Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) how many families of displaced persons have been rehabilitated in Dandakaranya during the last three years;

(b) how many such families are still awaiting rehabilitation there; and

(c) whether Government propose to take any measure for their speedy rehabilitation i_n Dandakaranya $_0$ r elsewhere, if so,, what is the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUN-GON): (a) 4240 families in three year₉ ending June, 1980.

(b) About 2.000 families.

(c) All efforts are being made to speedily rehabilitate these families, hy year ending June, 1981 in Dandakaranya under the Potteru Resettlement Scheme.

Racket in the supply of spurious cooking gas

2260. SHRI BAPURAOJI MAROT-RAOJI DESHMUKH: Will the Minister Of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to news-item published o_n page 3 of the Nav Bharat Times, dated the 28th September, 1980 regarding racket in supply of spurious cooking gas;

(b) if so, what are the details in this regard;

(c) whether any firm/company of Jaipur acting as licensed manufacturers of domestic fuel has also been found involved in the racket; if so,, what is the name and address of the said firmlcompany and what action has been taken against it; and

(d) whether Government propose to allot Indane cooking gas connections to the customers cheated by the racketeers on priority basis on humanitarian grounds; if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) and (c) According to available information Delhi Police is reported to have detected a fictitious cooking gas factory in Samepur, Badli village in Delhi, under the name of Anand Udyog, during September, 1980. The entire matter is still under investigation of the crime branch of Delhi Police.

(d) Allotment of Indane cooking ga_s connection can only be given to such of th_e customers who are registered with the distributors of Indian Oil Corporation.